

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.1180
TO BE ANSWERED ON 11.02.2025**

QUOTA FOR RESERVATION

†1180. DR. MANNA LAL RAWAT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the steps taken by the Government plans to implement the Supreme Court Judgement related to "quota within quota for reservation" including creamy layer referred to in the said judgement;
- (b) whether the said judgement is proposed to be implemented also in regard to the scheduled castes, scheduled tribes, other backward classes and EWS; and
- (c) whether the said judgement is likely to be implemented in terms of scheduled areas and areas other than scheduled areas?

ANSWER

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(DR. VIRENDRA KUMAR)**

(a) to (c): The Supreme Court Order dated 01.08.2024 in the case of the State of Punjab vs. Davinder Singh and others (Civil Appeal No. 2317 of 2011) is regarding sub-classification within Scheduled Castes only.

At present, creamy layer is applicable to Other Backward Classes.
